

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 275 OF 2014 &
IA No. 442 OF 2014**

Dated: 12th January, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

Karnataka Power Transmission Corporation Ltd. & Ors.

... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Abhishek Bansal

Counsel for the Respondent(s) : Proxy counsel for Respondent No.2

ORDER

Learned counsel for Respondent No.2 seeks three weeks time to file reply. She may file the same on or before 30.01.2015 after serving copy on the other side. Thereafter, learned counsel for Appellant may file Rejoinder on or before 16.02.2015 after serving copy on the other side.

List the matter on **18.02.2015.**

(Rakesh Nath)
Technical Member
Ts/vg

(Justice Ranjana P. Desai)
Chairperson